

**Tripura Cooking Gas (Licensing, Control and  
Maintenance of Supplies) Direction, 1986.**

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Government of Tripura  
Directorate of Food and Civil Supplies  
(Civil Supplies Sec.)

No. F. 6-1(15)-DCS/85

Dated, Agartala, the 20th April, 1987.

## NOTIFICATION

In exercise of the powers conferred by Sub-paragraph (8) and (11) of paragraph 3 of the Tripura Cooking Gas (Licensing, Control and Maintenance of Supplies) Order, 1985, the Licensing Authority hereby issues the following directions to all the Licencees, namely:—

## 1. Short title and commencement:—

(1) These directions may be called the Tripura Cooking Gas (Licensing, Control and Maintenance of Supplies) Directions, 1986.

(2) They shall come into force at once.

## 2. Identity Badge:—

Every Licencee or his representative or employee shall wear such identity badge as may be provided by the oil company during the working hours at the place of his business or godown and at the time of delivery of cooking gas at the consumer's residence.

3. Booking of refill indent:—

The licensee shall book refill indent in the refill order register in accordance with the format of the Oil Companies and receive a booking order number and date of booking from such company and avoid shortage of stock refill with his anytime.

4. Mode of delivery:—

(1) The licensee shall supply refill in the residences of the consumers such of mode of delivery may be called home delivery. If the licensee cannot make home delivery or the consumer does not opt for home delivery, the licensee may give delivery of refill from his godown. Such delivery may be called Ex-Godown delivery.

Provided that when a consumer takes Ex-Godown delivery he should be given a rebate of such amount (being the component of transport charges included in the price of a refill) as may be declared by the Oil Companies from time to time which should be notified by the licensing authority.

(2) Against every booking, the mode of delivery, should be clearly mentioned in the booking registration coupon form for every booking, the licensee shall issue a booking coupon form the coupon should be approved by the licensing Authority, in the coupon the serial number of booking, mode of delivery and the consumer number should be clearly mentioned. If the licensee admits a consumer for home delivery and issues coupon accordingly, he shall be bound to make delivery of the refill within the time specified and in accordance with the provision of these directions. In every calendar month only one coupon should be issued to a consumer having double barrel connection. The licensee shall not refuse to a consumer a coupon which he is entitled to for any particular month on any ground, what-so-ever:

Provided that no fresh coupon should be issued unless delivery has been made against earlier coupons and no coupon for the same month in which refill has been delivered should be issued.

(3) The number of coupons issued and refill delivered to a consumer in every calendar month should be maintained in a register and new serial number of booking should be given in each month.

(4) The licensee shall admit only such number of consumers for home delivery booking as his transport capacity permits for reaching the refills to the residence of the consumers within the specified time.

5. Delivery according to booking order:—

Delivery of refill to the consumers should be given in accordance with the order of booking. In case of Ex-Godown delivery the refill should be made available to the consumer immediately after booking. In the case compensation which shall not be less than one hundred rupees but which may extend to five hundred Rupees.

**PROVIDED THAT.**

(1) If delivery cannot be made with the time specified above due to short supply of refill by the Oil Companies to the licensee or disruption in transport for reasons beyond control of the licensee, delivery may be made on a deferred date.

(2) If the deferred delivery cannot be made within the booking month the licensee shall explain the reason to the Licensing Authority and obtain his approval for deferring the date of delivery in the following month. Such deferred delivery of a refill cannot be refused to a consumer on the ground that the Licensing Authority has not accorded approval. Deferring the date of delivery in the following month without approval of the Licensing Authority, as aforesaid, will amount to contravention of the provisions of these directions. But, delivery of refill to the consumers cannot be discontinued or refused on any such ground.

(3) In case of deferred delivery, the licensee shall notify the serial numbers of booking and the dates when refills will be delivered to the consumer against these serial numbers. Copies of such notice should be displayed in the Board which should be hung in companies booking office so that it is visible to the consumers. A copy of such notice should be sent to the Licensing Authority and Secretary, Food and Civil Supplies for information. Home delivery in relation to notified booking number shall be made within twentyfour hours from the time of giving the notice.

6. Utilisation of coupon in the following month:—

If the consumer does not take or cannot be given delivery of refill within the booking month the coupon issued for that month shall be utilised for the following month.

7. The licensee shall not deliver a refill against a booking number without delivering or preserving refills against preceding booking numbers.

**EXPLANATION:—**If any refill has been issued against any particular booking number it must be presumed that the licensee has supplied refills against all the prior booking numbers or he has preserved required number of refills for all the consumers of prior booking, who have not taken delivery. If the aforesaid presumption is disproved it will amount to contravention of these directions.

8. (1) Compensation for wrong done.—If at any time it is proved that the licensee has supplied refills against a booking number without supplying or preserving (for supply on demand) refills to the customers of prior booking, he shall be liable to pay to every such customer a compensation which shall not be less than one hundred rupees but which may extend to five hundred rupees.

(2) The Licensing Authority or an Officer authorised by him may, on an application made by a consumer or anybody on his behalf, issue a notice to the Licencee to show cause as to why an order of compensation of such amount as may be specified in the notice should not be passed against him.

(3) After giving the licencee an opportunity of stating his case the Authority or the Officer may pass such order as he deems fit. In order to prove that a licencee has violated the provision of clause 7 and, therefore, he is liable to pay compensation under clause 8, it will be enough for a consumer to submit his booking coupon and the Refill delivery card or cash memo of another consumer who has been given refills inspite of later booking.

(4) The award of compensation is only for the wrong done to a consumer and the provisions are without prejudice to any other legal remedies under the Essential Commodities Act, 1955.

9. Ex-godown delivery.—

On production of the coupon the licencee shall on receipt of the price of a refill issue cash memo and make delivery of refill to the consumer from the same place. Among other particulars in every cash memo the booking number should be specifically mentioned. Entries in the refill delivery card should be made at the time of every delivery. No refill should be given unless refill delivery card is produced along with coupon.

10. The licencee shall preserve 10% of the refills received in every consignment from the Oil Companies for distribution on the basis of permits to be issued by the Licensing Authority or any Officer authorised by him to such consumers as may be indicated in the permit.

11. (1) The licencee shall not supply any refill to the following category of consumers without a permit from the Licensing Authority, namely:—

- (i) large scales/heavy Industries which are allowed to use cooking gas by the Ministry of Petroleum, Government of India;
- (ii) S. S. I. units which are allowed to use cooking gas by the Committee formed in terms of Government of India's directive No. P/17011, 10-81-MKT dated 21. 10. 81.
- (iii) hotels, restaurants, Nursing Homes, Laboratories and other establishments.

Provided that such permits shall be issued in consultation with the Oil Companies—

(2) The scale of supplies to the permit holders referred to in (i) and (ii) 2(iii) above shall be decided by the licensing authority as per guidelines given by the Government of India. In case of the existing consumers, permits will be issued according to the scales as enjoyed by them immediately before giving these directions.

(3) Such permits may be issued on quarterly basis in January, April, July and October.

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